CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre, Nauroji Nagar, New Delhi-110029 Ph: 011-26189709, Fax-011-20904365

Petition No. 214/TT/2024

Date: 9.5.2025

To,

Sh. Moh. Mohsin, Chief General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject:

Approval under Regulation-86 of CERC (Conduct of Business) Regulations' 1999 and CERC (Terms and Conditions of Tariff) Regulations' 2019 for determination of transmission tariff from COD to 31.3.2024 for Establishment of state-of-the-art Unified Centralized Network Management System U-NMS for Northern Region (NR) ISTS and State Utility Communication Network.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 26.5.2025:

- i. Submit detail justification for variation in FR apportioned cost Vs estimated competition cost of the asset.
- ii. Submit liability flow statement of the asset.
- iii. Submit justification for claiming Notional IDC in the instant petition.
- iv. Submit details of any LD recovered during the commissioning of the project.
- v. Submit details of affected activities along with PERT chart due to delay of 99 days in commissioning of the asset.
- vi. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

vii.	Confirm that there is no further additional information required to be submitted by
	the Petitioner.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-(Kamal Kishor) Deputy Chief (Law)